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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1045/99.

Dt. Of Decision : 20-07-99.

Mosalaganti Venkata Subba Lakshmi

.. Applicant.

Vs

1. The Director General,
Doordarshan Kendra,
New Delhi.

2. The Station Engineer,
Doordarshan Maintenance Centre,
Door No.23-21-30, Lalithanagar,
Rajahmundry-533 105.

.. Respondents.

Counsel for the applicant

: Mrs. M.V. Subba Lakshmi
(Party-in-person)

Counsel for the respondents

: Miss. Shyama, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGAJAN : MEMBER (ADMN.))

Heard Mr.K.Rama Rao for Mrs.M.V.Subba Lakshmi for party-in-person. As Mrs.M.V.Subba Lakshmi could not express we permitted Mr.K.Rama Rao to submit her case. Heard Miss Shyama, learned counsel for the respondents.

2. This application is filed praying for a direction to the respondents to provide the applicant a suitable job on compassionate ground without any further delay as her husband Late Mr.M.V.Krishna Rao, who worked as Driver for 12 years in LPT/TV Relay Centre of Information and Broadcasting Department at Kakinada died in harness on 24-06-98.

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3. The applicant probably approached the Member of Parliament who has written to the department on 22-12-98 (Annexure-2). But there is no application from the applicant for compassionate ground appointment.

4. Hence, the following direction is given:-

The applicant if so advised may submit a detailed representation to the concerned authorities for considering her case for compassionate ground appointment. If such a representation is received the same should be disposed of within 2 months from the date of receipt of that representation in accordance with rules. As the applicant pleads that she is ^{in a} very indigent circumstances the department may consider her case sympathetically.

5. The OA is disposed of at the admission stage itself. No costs.

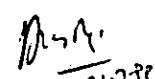


(R.RANGARAJAN)
MEMBER(ADMN.)



(D.H.NASIR)
VICE CHAIRMAN

Dated : The 20th July, 1999.
(Dictated in the Open Court)



21.7.99

SPR

1st AND 2nd COURT.

COPY TO :-

1. HON'BLE
2. H.H.R.P. M.(A)
3. H.H.S.D.P. M.(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

A
307-99

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. B.S. JADU PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 20.7.99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

DA.NO. 1045199

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDINED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
शेषण / DESPATCH

28 JUL 1999

हैदराबाद न्यायालय
HYDERABAD BENCH